

Dhirendra Mishra
Judge
High Court of Chhattisgarh, Bilaspur
& Chairman,
Committee For Monitoring the Mediation
Centers

Tilak Nagar, Bilaspur,
Chhattisgarh
Phone : (o) 220055
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Date : 21.06.2010

Dear District Judge,

In order to give impetus to the resolution of disputes through mediation, Mediation Centers have been established in almost all districts of the State. You are well aware that Section 89 of the Code of Civil Procedure prescribes mediation as one of the modes of alternative dispute resolution process and a duty has been cast upon the Presiding Judges to resort to any of the modes for alternative dispute resolution prescribed under Section 89 of the CPC where there exists elements of settlement, which may be acceptable to the parties.

Empanelment of Mediators, as proposed by the respective District Judges, have already been notified. That apart, Mediation Awareness Programme for Mediators and Referral Judges has already been held in various districts. State Level Three Days Mediation Training Programme was also successfully held at Raipur and 40 hours training was imparted to two Mediators from each district.

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at 12.15 PM.
Dwp.

The statistics received from various districts regarding number of cases referred for mediation and the result of mediation proceedings are not encouraging and the same needs improvement. In the districts of Jagdalpur, Jashpur, Janjgir-Champa and Dhamtari, not a single case has been referred for mediation whereas in other districts also, there is considerable scope for improvement. The importance of the resolution of disputes pending in the Courts through alternative dispute redressal mechanism, particularly through mediation between the parties, is well acknowledged and cannot be understated. It is high time it gains momentum in our State also.

I am sure that you shall take special and active interest in spreading awareness amongst the litigants and the advocates regarding importance of mediation as well as sensitize the subordinate Judges for referring the appropriate cases for mediation as per statutory provision. If necessary, you may organize mediation awareness programme for Mediators and Referral Judges of your district. The State Committee for Monitoring the Mediation Center shall extend all possible help in conducting such programmes, including making arrangements for the resource persons.

I have no doubt that sincere efforts by the District Judges shall definitely yield positive results and number of cases referred for mediation shall increase. It is expected that the In-charge,

Mediation Centers, shall forward monthly statement detailing courtwise progress in cases referred for mediation and its outcome throughout the district.

With regards,



(Justice Dharendra Mishra)
Chairman,
Committee for Monitoring
the Mediation Centers
High Court of C.G., Bilaspur

SHRI ASHOK KUMAR PANDA,
DISTRICT & SESSIONS JUDGE,
DURG.